

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 377/(MAH)/2017

CORAM:

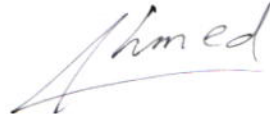
Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE PARTIES: M/s. Dishnet Wireless Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ms. Alpana Chhore		
2	Rajesh Shah		
3	Ahmed Churawal		
4)	Mr. Jaimuddin Khan - Advocate Jaimuddin Khan i/b Gargroats. For Thomas Cook (India) Ltd. - Objector/Unsecured Creditor.		

ORDER

CSA 264/2017 with CSP 376A /230-232/NCLT/MB/MAH/2017
CSP 377 /230-232/NCLT/MB/MAH/2017
CSP 378 /230-232/NCLT/MB/MAH/2017
CSP 379 /230-232/NCLT/MB/MAH/2017
CSP 380 /230-232/NCLT/MB/MAH/2017
CSP 381 /230-232/NCLT/MB/MAH/2017

Wrongly on Board.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)